

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 134
(IB)-2580(PB)/2019

IN THE MATTER OF:

M/s. Steller Corporation

.... Applicant / petitioner

v.

M/s. Sumanglam Impex Pvt. Ltd.

.... Respondent

SECTION:

Under Section 9 of IBC

Order delivered on 13.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner:

Mr. Hitesh Sachar, Ms. Srishti Badhwar, Advs.


For the respondent

Mr. Ritwik Shukla, Adv.

ORDER

On request of learned counsel for the respondent, we adjourn this matter on 20.01.2020 with a peremptory direction to the learned counsel for the Respondent to appear and argue the matter failing which the petition will be decided in accordance with the merits of the case.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)